

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.441 of 2012

(Arising out of Order-in-Appeal No.166/BOL/2012 dated 08.06.2012 passed by
Commissioner of Central Excise (Appeals), Kolkata-IV.)

Commissioner of Central Excise & Service Tax, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

...Appellant

VERSUS

M/s.Modern India Concast Limited

.....Respondent

(WBIDC, P.O.Dwarika, P.S.-Bishnupur, Dist.Bankura, Pin-722122, West Bengal.)

APPEARANCE

Shri S.Mukhopadhyay, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75321/2021

DATE OF HEARING : 22 June 2021

DATE OF DECISION : 22 June 2021

P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of National Litigation Policy vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

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